

BEFORE THE NATIONAL GREEN TRIBUNAL, CHENNAI BENCH

APPEAL NO. 29 OF 2020 (SZ)

IN THE MATTER OF:

S.K. VIJAYKUMAR
Aged about 53 years
S/o Late S.N.Krishna Kumar
R/o 852, Cinema Road,
Doddaballapur – 561 203
Bangalore Rural District.
Ph. 9880488060.
Email Id.: kumar_suvi@yahoo.co.in

APPELLANT

Vs.

1. Karnataka State Level Environment Impact Assessment Authority
Through the Member Secretary
Room No. 706, Ecology and Environment Department,
4th Floor, Gate No.4, M.S. Building,
Bangalore – 560 001.
Ph. 080 22353961.
Email Id.: msseiaakarnataka@gmail.com
2. M/s. Resonance Laboratories (P) Ltd.,
Through the Director
Plot No. 8C & 9A, KIADB Industrial Area,
Bashettihalli, Doddaballapur Taluk,
Bangalore Rural District – 561 203.
Ph. 080 27623495.
Email Id.: office@resonance-labs.com
3. Karnataka State Pollution Control Board
Through the Member Secretary
Parisara Bhawan, 1st to 5th Floor,
No.49, Church Street,
Bangalore – 560 001.
Ph. 080 25581383.
Email Id.: memsecy@kspcb.gov.in
4. State of Karnataka
Through the Chief Secretary
Room No. 110, Gate II, M.S. Building,
Ambedkar Veedhi,
Bengaluru,
Karnataka – 560 001.
Ph. 080 22252442.
Email Id.: cs@karnataka.gov.in
5. Karnataka Industrial Area Development Board
Through the Chief Executive Officer
No.49, East Wing, 4th & 5th Floors,
Khanija Bhavan, Race Course Road,
Bangalore – 560 001.
Ph. 080 22267900.
Email Id.: ceoem@kiadb.in

6. The Deputy Commissioner
Beerasandra Village – 562 110,
Devanahalli Taluk
Bangalore Rural District.
Ph. 080 29781022.
Email Id.: deo.bangalroer3@gmail.com

7. Union of India
Through the Secretary
Ministry of Environment – Forest and Climate Change
Jor Bagh Road, Ali Ganj, Lodi Colony,
New Delhi – 110 003.
Ph. 91-11-24621961.
Email Id.: secy-moef@nic.in

RESPONDENTS

COUNTER FILED ON BEHALF OF RESPONDENT NO. 5 KIADB

**M/S. B. DHANARAJ
COUNSEL FOR RESPONDENT**

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RESPONDENTS

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Dated at Bangalore on this the 03rd day of May 2021

Sheepall

COSUEL FOR THE RESPONDENT

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RESPONDENTS

COUNTER FILED ON BEHALF OF RESPONDENT NO. 5 KIADB

The Respondent No. 5 {Karnataka Industrial Area Development Board (KIADB)} respectfully submits as follows:

1. That this Respondent has perused the copy of the above referred Appeal filed by the Appellant and denies all the allegations, contentions and averments set forth therein save those that are specifically admitted herein.
2. That at the outset, this Respondent submits that the Appellant had preferred Application No.180/2017 seeking for the following reliefs as against this Respondent:
 - a. Violation of the conditions in Environmental Clearance dated 28.03.2016 granted to this 5th Respondent for the establishment of Industrial Area at Doddaballapura Industrial Area 3rd phase.
 - b. Violation of the conditions in the Tippagondanahalli Reservoir Notification (TGR Notification) dated 18.11.2003 issued by the State of Karnataka.
 - c. Violation of the sitting criteria guidelines issued by the Karnataka State Pollution Control Board.
 - d. Violation of the EIA Notification of 2006.

Further, this Appellant had filed an Appeal bearing No.20/2019 for an Order to quash the Letter issued by the State Level Environment Impact Assessment Authority, Karnataka bearing No.SEIAA 11 IND 2018 dated 24.01.2019, amending the Environmental Clearance (EC) dated 28.03.2016 granted to this 5th Respondent for the establishment of "Industrial Area" at Doddaballapura Industrial Area, 3rd Phase.

Pending adjudication in the above litigations, the Appellant has now preferred the present Appeal alleging that this Respondent has not obtained Environmental Clearance for the entire Industrial Area including the area where the 2nd Respondent Project Proponent's Project is currently placed. As the main relief is for quashing and setting aside the impugned Environmental Clearance dated 24.08.2020 issued by 1st Respondent to the 2nd Respondent, this Respondent restricts its objections and defence to the following contents.



3. At the outset, by virtue of the Notification No.CI 220 SPO 80 dated 27.04.1981 issued in exercise of the powers conferred by Sec.28(1) of Karnataka Industrial Areas Development Act 1966 (Act 18 of 1966) and the Orders passed under Sec.28(3) of the said Act, the Government of Karnataka, with the power vested in it under Sec.28(4) of the Act declared through its Notification No.CI 49 SPO 83 dated 21.06.1983 that the lands mentioned in the Schedule to the 1981 Notification should be acquired for the purpose cited therein. The Schedule included lands from the Villages of Bashettihalli, Yellupura and Veerapura within Kasaba Hobli, Doddaballapura Taluk in Bangalore District, which were acquired for the purpose of industrial development by this Respondent Karnataka Industrial Areas Development Board. Copy of the aforementioned Notification dated 21.06.1983 is produced herewith as **Annexure II (1)**.
4. That this Respondent furnishes the list of various Industries (viz.,Software, Engineering, Textile. Electronics, Plastic, Chemical, Cattle Fees & Supplements, Bakery, Packaging, Oil, Food Processing, Pharmaceuticals, Wood Bending & Treating and Emery Cloth & Paper), to whom the lands acquired by this Respondent as abovementioned, were allotted since January 1984 through appropriate Lease Agreement / Sale Deed executed on the basis mutually accepted terms and conditions. Copy of the Allotment List by KIADB for Doddaballapura General is produced herewith as **Annexure II (2)**.
5. That accordingly, on 06.05.1985, this Respondent allotted Plot Nos.8C & 9A admeasuring in favour of the 2nd Respondent herein M/s.Resonance Laboratories Private Limited, to establish their Chemical Unit in Plot Nos. 8C and 9A of Doddaballapura Industrial Area admeasuring 7382 Square Metres. Copy of the Allotment Letter dated 07.05.1985 addressed to the 2nd Respondent, formerly a Proprietorship Firm known as M/s.K N Subbaswami & Associates is produced herewith as **Annexure II (3)**. The Possession Certificate confirming that the said Plot Nos.8C and 9A were taken Possession by the 2nd Respondent as on 27.12.1985 is produced herewith as **Annexure II (4)**. This Respondent, by its letter dated 24.03.1986 has recorded that in view of the approval for change in constitution of the 2nd Respondent from that of a Proprietorship Firm to a Private Limited Company, the possession of the land in Plot Nos.8C and 9A of Doddaballapura Industrial Area stood transferred to M/s.Resonance Laboratories Private Ltd., as evident therein, which Letter is produced herewith as **Annexure II (5)**.
6. That this Respondent had allotted the lands as stated above for establishing Industries on Lease cum Sale basis. Accordingly, this Respondent entered into a Lease Agreement with the 2nd Respondent as on 07.05.1986 and thereafter, upon the 2nd Respondent having satisfied the applicable terms and conditions, executed a Deed of Sale on 30.05.1998 in favour of the 2nd Respondent and transferred 7382 Square Metres of Land in Plot Nos.8C and 9A of Doddaballpaura Industrial Area in Survey No.90 of Bashettihalli Village, Kasaba Hobli, Doddaballapur Taluk, Bangalore District together with the superstructures thereon constructed by the 2nd Respondent, by way of absolute Sale (Main Land). Copy of the Registered Sale Deed dated 30.05.1998 bearing Document No.577/1998 is produced herewith as **Annexure II (6)**.



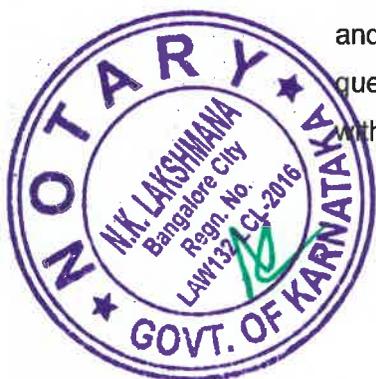
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7. That subsequently, on 23.03.2000, this Respondent executed another Sale Deed as regards 417 Square Metres of Vacant Land adjacent to the Main Land, in Plot No.9A of Doddaballpaura Industrial Area in Survey No.90 of Bashettihalli Village, Kasaba Hobli, Doddaballapur Taluk, Bangalore District. This Sale Deed is registered as Document No.1247/2000 and produced herewith as **Annexure II (7)**.
8. Without prejudice to the submissions made above, this Respondent submits the Para-wise Reply to the present Appeal.
- a. That the averment made in Paragraph 1 of the present Appeal on the lines that the entire Doddaballapur Industrial Area is polluted, is denied in specific on the ground that all the Industry Units operating within the KIADB Industrial Area including Doddaballapur Industrial Area, have been in strict compliance of all requirements as is evidenced by the Consent to Establish and Consent to Operate issued by the competent authorities. This Respondent has always ensured adherence to the terms and conditions stipulated by way of General and Specific Conditions in the Environment Impact Assessment Notification 2006, in particular to Eco-sensitive Zones, Protected Areas and Critically Polluted Areas as well as for Rainwater Harvesting, Effluent Treatment cum Sewage Disposal.
- b. That the averment made in Paragraph 2 of the present Appeal is a description of the Respondents to this Appeal from the view of the Appellant. His contention that the present Project operates within the Industrial Area which has not obtained EC till date, is denied in toto as it is a matter on record that the Appellant has been aiming to set aside the Environmental Clearance obtained by this Respondent on 28.03.2016 for its Industrial Area by way of his Application OA/180/2017 and Appeal/20/2019 and further, has been disputing the Environmental Clearance dated 24.08.2020 issued in favour of the 2nd Respondent by the present Appeal, by making allegations against all the Respondents as well as the Expert Appraisal Committee. Hence, the Appellant is restrained from concluding that there is no Environment Clearance obtained for the KIADB Industrial Area.
- c. That the contents stated in Paragraphs 3 to 8 warrant no reply from this Respondent as the same is a matter of fact and record and is merely an extract of applicable procedures under Violation Notification dated 14.03.2017 & 08.03.2018 issued by Ministry of Environment – Forest and Climate Change. Infact, this Respondent's explanation in Paras 6 & 7 above, clarifies the entire extent of the Industrial Area allotted and transferred by way of absolute Sale in 30.05.1998 (Document No.577/1998) and 23.03.2000 (Document No.1247/2000) to the Project Proponent by this Respondent and puts the Appellant to strict proof of the averments made therein.

d. That the averments in Paragraph 9 of the Appeal is false and is vehemently denied to the extent of those allegations made against this Respondent but refrains from replying to the rest of the averments therein as this Respondent is not a party to the said communications.



- e. That it is reiterated that the Appellant is attempting to bypass the provisions of the Notification issued for grant of Environmental Clearances in cases of violations and questions on the very Environmental Clearance issued to the Project Proponent for the KIADB Industrial Area. As such, he ought to be refrained from terming the operation of KIADB's industrial area as illegal.
- f. That it is of relevance to point out that the Appellant has been making allegations against this Respondent, whose role in the present Appeal is limited to the extent of having allotted Land in Plot Nos.8C and 9A of Doddaballpura Industrial Area in Survey No.90 of Bashettihalli Village, Kasaba Hobli, Doddaballapur Taluk, Bangalore District, to the Project Proponent 2nd Respondent as per applicable provisions made in the KIADB Act 1966. It is common prudence that this Respondent has intended to secure the establishment of an industrial area, promote such establishment and orderly development under the powers vested on its Board by the Act. As such, the Appellant's allegations against this Respondent shall not prevail in the present case circumstances.
- g. That the averments made in Paragraphs 10 to 14 are of no relevance to the Respondent herein and that the same do not warrant any reply. However, it is mentioned that the Tippagondanahalli Reservoir (TGR) Catchment Area, which is a notified Eco-Sensitive Zonem falls around 60 kms away from the Industrial Area in issue. There is no violation of the TGR Notification No. FEE 215 ENV 2000 dated 18.11.2003 issued by the Karnataka State Pollution Control Board. The Appellant is required to substantiate his allegations made against this Respondent.
- h. That the averments made in Paragraph 15 of the Appeal that the KIADB Industrial Area is Category A Project, is denied as false. The General Condition (GC) in the Environment Impact Assessment (EIA) Notification dated 14.09.2006 issued by the Ministry of Environment and Forests states that any project or activity specified in Category 'B' {i.e., State Level Appraisal} will be treated as Category 'A' {i.e., National Level Appraisal}, if located in whole or in part within 10 km from the boundary of Eco-sensitive areas as notified under Sec.3 of the Environment (Protection) Act, 1986. This Respondent clarifies that the said General Condition is not applicable in the present case to the Plots in question, since this Project site is not located within the 10 km radius.
- i. That as per the Environment Impact Assessment Report produced by the Project Proponent, it is noted that there is no National Park, Wild Life Sanctuary, Eco-sensitive area, Wild Life Corridor, Environmental Sensitive Area, Eco-sensitive zone, Critically Polluted Area, Defence installation, Archaeological Site within 10 km radius and no Ecological Sensitive Area in atleast 25 km radius of the Industrial Area in question. No perennial rivers or high flood lines except small water bodies, are noted within the Industrial Area.



A handwritten signature in blue ink, appearing to be "R. Pandey".

- j. That it is necessary to state that this Respondent had acquired the lands for the purpose of establishment and development of Industries prior to the issuance of the Notifications in 1994 and 2006. The land acquisition was complete on 21.07.1983 under Sec.28(4) of Karnataka Industrial Areas Development Act 1966. As such, obtaining Environmental Clearance for the Industrial Areas in question does not arise.
- k. That the averments made in Paragraphs 16 and 17 are denied and this Respondent only reiterates that the Environmental Clearance obtained by this Respondent or any other Project proponent is always questioned by the Appellant, as is evident in the series of litigations initiated by him in connection with Doddaballapur Industrial Area. The allegation is either that there is no Environmental Clearance or if there is a EC available, there is violation of EIA Notification or TOR conditions or siting guidelines, ultimately pointing fingers to every authority involved in the process of issuing the EIA Report or Environmental Clearance or Consent to Establish or Consent to Operate or in the conduct of the Public Hearing on the ground of non application of mind.
- l. That with reference to the averments made in Paragraphs 18 – 26, the same are not made in relation to the Respondent No. 5 herein and do not warrant a reply from the Respondent herein.

For the reasons stated above, it is therefore prayed that the Hon'ble Tribunal may be pleased to dismiss the Application and to pass such or other orders as deemed to be fit in the circumstances of the case and thus render justice.

03 MAY 2021

Dated at Bengaluru on this the 30th day of April, 2021

Deepall

Counsel for Respondent No.5


 Chief Engineer-1
 Respondent No.5
 Karnataka Industrial Areas Development Board
 Off: # 49, 5th Floor, East Wing, Khanija Bhavan,
 Race Course Road, Bengaluru-560 001.

VERIFICATION

I, B.K.Pavithra, designated as Chief Engineer – I in the Karnataka Industrial Areas Board, located at No.49, East Wing, 4th & 5th Floors, Khanija Bhavan, Race Course Road, Bangalore – 560 001, Karnataka, do hereby solemnly affirm and sincerely declare that the contents of the above Reply are true to the best of my knowledge and belief and based on true facts and events and available records.

Verified at Bengaluru on this the 30th day of April 2021.

03 MAY 2021

SWORN TO BEFORE ME


 N.K. LAKSHMANA, B.Com., LL.B
 ADVOCATE & NOTARY
 # 111, 1st Stage, 1st Main,
 KHS Colony, Basaveshwaranagar,
 BANGALORE - 560 079.

Respondent No.5

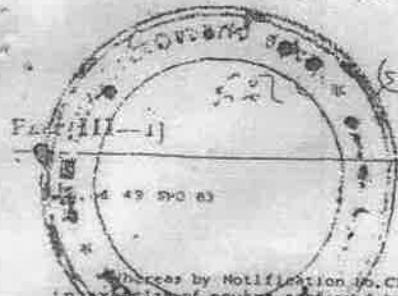
Chief Engineer-1
 Karnataka Industrial Areas Development Board
 Off: # 49, 5th Floor, East Wing, Khanija Bhavan,
 Race Course Road, Bengaluru-560 001.

No. OF CORRECTIONS

Two 03/05/21



ANNEXURE II (1)



KARNATAKA GAZETTE, JULY 21, 1983

GOVERNMENT OF KARNATAKA

Karnataka Government Secretariat,
Vidhana Sabha,
Bangalore, dated the 21st June 1983

Notification No:

Whereas by Notification No. CI 220 SPO 80, dated 27.4.81, (hereinafter referred to as the said Notification issued in exercise of powers conferred by Sub-Section (1) of section 20 of Karnataka Industrial Areas Development Act, 1966 (Karnataka Act No. 18 of 1966) hereinafter referred to as the said act) prescribed in pages 100-103 of Part III-1 of the Karnataka Gazette dated 14th May 1981, The Government of Karnataka notified its extension to acquire the lands specified therein for the purpose specified in the said Notification.

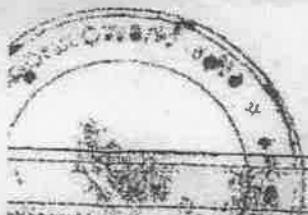
And whereas orders under sub-section 3 of section 28 of the said act have been passed and whereas the Government of Karnataka is satisfied that the lands specified in the schedule which had been specified in the said notification should be acquired for the purpose specified in the said notification.

Now, therefore in exercise of the powers conferred by sub-section (4) of section 28 of Karnataka Industrial Areas Development Act 1966 (Karnataka Act No. 18 of 1966) the Government of Karnataka hereby declares that the lands specified below should be acquired for the purpose specified in the notification.

SCHEDULE

Village: Basettihalli, Yallapura, Veerapura, Nobli: Kasaba Taluk: Doddaballapura District: Bangalore.

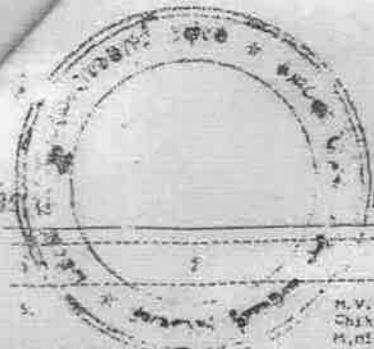
S. No.	Name of the Khatedar	Name of the Ambevedar	Kind	S. No.	Boundaries				Approximate area reqd.	Assessment
					East	West	North	South		
BASETTIHALLI VILLAGE										
1.	D. Ramachandra Rao	D. R. Sridhar	Dry	73					10	
2.	D. Venkata Rao	Thippur Anjanappa		75/2A	73	Varadanhally boundary	75	72	106	8-00
3.	S. D. Somanathiah S/O. Subbanna	S. D. Somanathiah		75/1	73	90, 105	76	106	106	0-32 PK 14-94
4.	D. S. Lakshminipethaiah	Thippur Anjanappa		75/2B	73	90, 105	76	106	106	1-24 0-02 PK 2-90
5.	Chikkasubbaiah, S/O. Manjanna	Chikkasubbenne		90/1	75	90, 105	76	106	106	2-27 0-04 PK 4-85
6.	✓ Poojari Mithaliga	Poojari Mithyaliga		90/2	75	91	89	105	105	1-19 0-02 PK 2-68
7.	Anjaneya Temple Inam Patel Hanumanthiah	Chikka Subbanna Mithyal		91	90	91	89	105	105	3-13 0-09 PK 5-66
8.	Basavanna Devuru, Chennaveerappa	Veerabhadrappa		92	90, 105	86	88	92	92	4-24 0-03 PK 11-00
9.	H. C. Ramachandraiah, S/O. Honol Chikkanna	H. R. Setiah		100/1	95	Road	101	97	97	1-26 3-07 5-41
10.	H. C. Ramachandraiah, S/O. Honol Chikkanna	H. R. Jagdish		100/2	95	Road	101	97	97	2-30 4-38
11.	Edigera Subbaiah	Edigera Subbanna		100/3A	95	Road	101	97	97	1-04 1-75
12.	Hanjanappa D/O. Edigera Narasappa	Hanjanappa		100/3B	95	Road	101	97	97	1-12 2-07
13.	D. Ramachandraiah	D. R. Sridhara		105/1	75, 106, 107	93	90	95	95	4-08 5-80
14.	Suryanarayanaiah, S/O. R. Venkateshaiah	Lakshanna		105/2	75, 106, 107	93	90	95	95	1-37 2-14 3-25
15.	D. Srinivasaiah	Anjanappa		105/3	75, 106, 107	93	90	95	95	1-37 2-14 3-25
16.	Mallia S/O. Manjanna	M. niyappa		106	106	Varadana-halli boundary	105	73, 75	107	1-32 0-05 PK 2-69
17.	Mithyaliga	Poojariga		107/1	-do-	95, 105	106	108	108	1-00 0-01 PK 1-49
18.	✓ Poojari	Poojari		107/2	-do-	95, 105	106	108	108	1-00 0-01 PK 1-49
19.	Anjanappa	Papaiah		107/3	-do-	95, 105	106	108	108	0-01 PK 2-01 0-01 PK 3-03
20.	T. Byrappa S/O. Sonappa	T. Byrappa		108/1	-do-	95	107	109	109	2-04 3-13 2-98
21.	E. H. Poddachowdappa	Pilleppa		108/2	-do-	95	107	109	109	
22.	Maheswari Sidde, Chikkasidda, Maniga	Siddappa S/O. Joolappa								
		2. Kenchappa S/O. Siddappa								
		3. Hanumaniah S/O. Sagheevappa								
		4. Harappa S/O. Mithyaliga								
23.	Sathyamma W/O. Malleppa	Manjanna S/O. S/O. Sathyamma		109	-do-	95	108	110	110	3-39 0-01 PK 5-10
24.	Narayanamma, W/O. Late Chowdappa	Narayanamma		110/1	-do-	95, 96	109	111	111	1-26 0-04 PK 2-12
25.	Papanna Venkatamma (Joint)	Papanna Venkatamma		110/2	-do-	95, 96	109	111	111	1-39 0-04 PK 2-54
26.	Jagathappa S/O. Hanumanthappa	Jagathappa, Annaiahappa, Desebayi		111	-do-	96	110	112	112	2-05 0-04 PK 2-73
27.	Muniyappa S/O. Sathyappa	Hanumanth W/O. Muniyappa Chikka-muniyappa		112	74	96	111	Yallapura boundary	111	3-34 0-08 PK 4-93
										1-35 0-02 PK 2-41



KARNATAKA GAZETTE, JULY 21, 1983

[PART III-1]

3	4	5	6	7	8	9	10	11	
Shatesubbanna S.H.S. Subba Rao, Sogappa S/O, Sambanthappa	M. Venkatesh, D.R. Srihar	Dry	113	95	95	95	95	1-20 1-20	1-25 1-25
Lalappa S/O, Lingappa S/O, Yelastappa			95(P) 107, 108, 109, 110	97, 110	93, 105	96		1-20	2-20
Beshara S/O, Venkatesh, Subbathanna Iramanuniyappa, Kediraappa	Kedirauniyappa		95(P) -do- 95(P) -do-	-do- -do-	-do- -do-	96 96		2-00 3-00	4-00 6-00
Iengappa S/O, Ijeeviah, Jodhananthappa, Muniswamappa, K. Krishappa, K. Kodiramanappa	Gezappa S/O, Soniappiah, Doddhananthappa		95(P) -do- 95(P) -do-	-do- -do-	-do- -do-	96 96		1-20 1-20	1-20 3-00
Arappa S/O, Puttappa Iramma S/O, Marappa	S.P. Krishappa Anjanappa Kadirappa		95(P) -do- 95(P) -do- 96(P) 110, 111, 112	-do- -do- 115, 114	-do- -do- 95, 113	96 96		1-20 0-30	3-00 1-50
Sumanthappa, S. Sanjeevappa dahanamaiah Pillaiiah Jayanna W/O, Sanjeevappa mmakka W/O, Rangappa	Hanumanthappa Doddhananthappaiah Muniyanna Thimmakka		96(P) -do- 26(P) -do- 96(P) -do- 26(P) 110, 111, 112	-do- -do- -do- 115, 114	-do- -do- -do- 95, 113	-do- -do- -do- -do-	Yellapura boundary Yellapura boundary	0-30 1-00 0-20 1-20	1-50 2-00 1-00 2-00 3-00
uniyappa S/O, Iappa njanappa Gundappa Thimmappa Thimmappa ekari	R. Muniyappa G. Anjanappa C.T. Thimmappa H. C. Papanna		96(P) -do- 96(P) -do- 96(P) -do- 97	-do- -do- -do- Road	-do- -do- -do- 100	-do- -do- -do- 114		1-20 1-20	3-00 1-00
kur Chikkanna ekari	Ramaiah S/O, Pillanna Mudlakshiah S/O, Subbanna		114	96	Road	97	115	3-20 4-27 0-13 PK 2-20	3-00 10-00 1-00
ekari	Munisiddanna S/O, Joolappa Nannakkappa W/O, Gare Doddmaniyappa		95(P) 107, 108, 109, 110	97, 110	93, 105	96		0-20	1-00
o	Gare Chikkaniyappa, S/O, Satyappa Hanumiah Juttanahalli Nannakkappa D/D, Siddaiah		96(P) 110, 111, 112	114, 115	95, 113	Yellapura boundary		0-20	
o	Sonnappa S/O, Muniswamappa Marappa S/O, Muthyalappa		95(P) -do- 96(P) 110, 111, 112	-do- 114, 115	-do- 95, 113	-do- Yellapura boundary		2-00 1-00	3-00 2-00
o	Puttachari S/O, Neriyachari Anjanappa S/O, Puttanna Anjanappa S/O, Sanjeevappa Kerchappa S/O, Riddappa F.H. Rangappa		96(P) -do- 96(P) -do- 96(P) -do- 96(P) -do- 95(P) 107, 108, 109, 110	-do- -do- -do- -do- 97, 110	-do- -do- -do- -do- 93, 105	-do- -do- -do- -do- 96		0-30 0-30 2-00 1-20	2-25 2-25 3-00 3-50 2-00
manthappa	V. S. Chandrasekar	YELLUPURA VILLAGE Dry	61	Road	42	64	Basavanahally boundary	4-00	8-00
iah	V. S. Chandrasekar		64		42	65			
yaliga	V. S. Chandrasekar		65		42	66		4-00	8-00
niyappa	V. S. Chandrasekar		67		42	66	64	4-00	8-00
hnappa S/O,					42	68	66	4-00	8-00
anna	Hanumanthareyappa		68		42	69	67	4-00	8-00
hnappa S/O,	H. Krishappa		69		42	42	68	2-23	5-00
appa	V. S. Chandrasekar		66	Road	42	67	65	25-00	
ment land	Muniyappa S/O, Rangappa		42(P)	42	42	42	42	4,00	8,00
rne	Jayanna W/O, Rangappa		42(F)	42	42	42	42	1-00	2-00
karl					42	42	42	1-00	2-00
Iyappa S/O, appa		VEERAPURA VILLAGE Dry	79	Road	94	78	92	17-29	
annegowda, schegowda	Hanumappa, Dadda Papolaiah, Doddmaniyappa G. Kempanna G.C. Bachegowda		87	Yellapura boundary	Road	Road	Village boundary	7-21	24-00
drappa S/O, uttappa	A. R. Rduyappa		88/1	Road	89	92	Village boundary	0-13 PK	10-00
riyappa S/O, hikkanna	S. C. Maciyappa		88/2	Road	89	92	Village boundary	5-31	8-00
Bachegowda, mananthaiiah	Muniswamappa, H.R. Puttashamachari,						-do-	0-11 PK	8-00



KARNATAKA GAZETTE. JULY 21, 1983

[PART III-I

	3	4	5	6	7	8	9	10	11
5. H. V. Krishnaiah Chikkasanna, H. Niyanna, Z. Gopalan, Narasimha Sastry.	Dry	80	98	Village boundary	90	Village boundary		11-22 0-34 PK	18-00
6. -do-	Dry	80	92	Village boundary	91	89		7-12 0-12 PK	11-00
7. -do-	Dry	91	92	-do-	97	90		5-24 1-08 8-00	8-50 12-00
8. S. Shankarishah, S/O. Dadda Chivvanna	Dry	92/1	Road	90, 91, 93	94, 95, 99	88			
9. P. Veizandamurthy	-	92/2	Road	-do-	-do-	88		5-20	9-00
10. Ganganna S/O. Venkataswamappa	-	92/3	Road	-do-	-do-	88		3-00	4-13
11. N. P. Gamaiah, S/O. Pillappa	-	92/4	Road	-do-	-do-	88		3-00	4-50
12. N. P. Lalshaharavona	-	92/4	Road	-do-	-do-	88		2-00	3-00
13. Sharanappa H/O. Benali Ramiah	-	92/6	Road	-do-	94, 99	88		0-34	1-30
14. Jalavar Pillappa	-	93	92	92	94	92		4-33	6-00
15. Thimmiah S/O. Dadda Venkataswappa	-	94/1	99	95	120, 117	93		2-17 0-08 PK	3-50
16. S. Sundarappa S/O. Paganah, S/O. Ramanna S/O. Muddi Ramaswappa	-	94/2	79	95	120, 117	93		2-21 0-05 PK	8-00 8-00
17. -do-	-do-	94/3	79	95	120, 117	93		5-39 7-19	8-00
18. H. T. Gopalakrishna, S/O. Thimmiah	-	95	94	96	97	92		0-06 PK	10-00
19. V. T. Thimmayappa	-	96	95	97	77	98		6-00	
20. V. T. Ramachandrapa, S/O. Thimmayappa	-	97	96	98	77	97		0-11 PK 7-34	9-00
21. Kompanna	-							0-09 PK	10-00
22. Venkataswappa	-	98/1	99, 101	99P	99P	99P		2-00	2-19
23. Lakshmidewanna, S/O. Thimmiah	-	98/2	99, 101	99P	99P	99P		1-10	2-19
24. Papanna, S/O. Siddappa	-	98/3	99, 101	99P	99P	99P		3-00	7-50
25. Ganganna H/O. Kempanna	-	98/4	97, 101	99P	99P	99P		3-00	7-50
26. Panjanna H/O. Venkateshiah	-	98/5	99, 101	99P	99P	99P		1-20	3-75
27. N. V. Venkateshiah	-	98/6	99, 101	99P	99P	99P		1-20	3-75
28. Ankalah	-	98/7	97	99, 101	98P	99		4-20	9-25
29. Lakshmanappa S/O. Thimmachari	-	98/8	97	99, 101	98P	99		1-20	3-75
30. Kodonne	-	98/9	97	99, 101	98P	99		1-20	3-75
31. Ganganna	-	98/10	97	99, 101	98P	99		1-20	3-75
32. Doddabulanna S/O. Bylappa	-	98/11	97	99, 101	98P	99		1-20	3-75
33. Yarappa	-	98/12	97	99, 101	98P	99		1-20	3-75
34. Kanchappa	-	98/13	97	99, 101	98P	99		1-20	3-75
35. Hanidasaanna	-	98/14	97	99, 101	98P	99		1-20	3-75
36. Doddappillanna	-	98/35	97	99, 101	98P	99		1-20	3-75
37. Nagappa	-	99/1	98	100	101	101		3-00	6-00
38. Venkataswappa	-	99/2	98	100	101	101		3-00	6-00
39. Lakshmanappa	-	99/3	98	100	101	101		2-20	5-00
40. Hanjappa	-	99/4	98	100	101	101		2-00	4-00
41. Mahanad Ismail	-	99/5	98	100	101	101		2-00	2-00
		99/6	S. No. 98	S. No. 100	S. No. 101	101		0-03	

By order and in the name of the Governor of Karnataka,

(T. VENKATESH)
Desk Officer, Commerce and Industries Dept., (ID)
Karnataka Government Secretariat.

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ANNEXURE II (2)

ALLOTMENT LIST OF DODDABALLAPURA GENERAL

No.	File No.	Name of the Unit	Plot NO.	Extent (Sqm)	Nature of Industry	Allotment Date	PC Date	Lease Agr. Date	Sale Deed Date	Remarks
1	19099	VIJAYA SOFTWARE PVT LTD	CA 18-PART	1365.00	SOFTWARE	20-07-2010	31-07-2010	18-05-2011		RUNING
2	5582	TRACTORS & FARM EQUIPMENT LIMITED	1	126122.00	ENGINEERING	30-05-1985	19-08-1987	22-03-1988	22-10-2002	RUNING
3	14732	EEMA TEK INDUSTRIES	1(PART-1)	4194.00	ENGINEERING	05-11-2003	23-09-2004	20-04-2005	11-06-2008	RUNING
4	14818	ADI SILKS	1-P2	3081.00	TEXTILE	11-06-2004	22-01-2005	07-02-2005	24-06-2008	RUNING
5	5036	BPL SANYO TECHNOLOGIES LTD	1-PART	40101.00	ELECTRONICS	10-12-1984	16-11-1989	13-06-1990	03-12-1997	RUNING
6	3747	GOKALDAS EXPORTS LTD	2	29336.00	TEXTILES	16-06-2005	20-06-2005	29-06-2005	07-04-2015	RUNING
7	17431	AJAX FLORI ENGINEERING (I) P LTD	3	8052.00	ENGINEERING	27-11-2007	03-12-2007	17-12-2007		RUNING
8	4403	MANANDI AND MANANDI LTD	4	20216.00	TEXTILE	17-01-1984	08-04-1985	07-01-1991	21-03-2000	RUNING
9	5048	GEOMETRIC TOOLS PVT LTD	5-A	12103.00	ENGINEERING	21-09-1984	10-04-1985	26-04-1985	27-03-2004	RUNING
10	5105	OTTO BILZ (INDIA) PVT.LTD	5-B,6-A	7847.00	ENGINEERING	16-02-1985	18-02-1992	29-02-1992	27-05-1999	RUNING
11	5374	OTTO BILZ (INDIA) PVT LTD	6-B	7847.00	ENGINEERING	28-05-1998	09-06-1998	06-08-1998	11-05-2000	RUNING
12	13227	RENUKA INDUSTRIES	6-C,D & E	7663.00	ENGINEERING	20-09-1995	04-04-1996	05-11-1996	04-10-2008	RUNING
13	15210	INDIA PACKAGING PRODUCTS PVT LTD	7	8772.00	PLASTIC	03-12-2004	16-02-2005	16-03-2005	16-05-2011	RUNING
14	5052	TULSYAN NEC LTD	7-A	8023.00	INDUSTRY	03-09-1984	01-12-1984	07-12-1984	16-03-1998	RUNING
15	5165	AISHWARYA GARMENTS	7-B	2016.00	TEXTILE	12-03-1999	15-05-1999	20-12-1999	19-02-2007	RUNING
16	6138	MEDICAL CONCEPTS BANGALORE P LTD	7-C	2016.00	ENGINEERING	27-09-1991	20-10-1992	22-10-1992	05-01-2000	RUNING
17	5899	MERIDIEN FASHIONS PVT LTD	7-D	2016.00	TEXTILE	20-07-1985	27-07-1985	03-08-1985		RUNING
18	5838	ARAVINDA ENTERPRISES	7-E	2016.00	ENGINEERING	07-08-1985	26-09-1986	26-09-1986		RUNING
19	5356	FERNANDEZ SPECIAL PURPOSE MACHINES	7-F	2016.00	ENGINEERING	14-05-1985	30-05-1985	28-06-1985		SICK
20	5837	ASSOCIATED OXIDES PVT LTD	7-G,7-H	4032.00	CHEMICAL	22-05-1985	25-10-1985	31-10-1985	03-11-2001	RUNING
21	9389	BALI INDUSTRIES KARNATAKA	7-I	1016.00	ENGINEERING	25-02-1991	14-03-1991	19-03-1991	18-09-2002	RUNING

	A V R INDUSTRIES	7-1 (P-2)	1019.00	CATTLE FEEDS SUPPLIMENTS	02-06-2003	05-06-2004	16-07-2004	30-05-2012	RUNING
23	MEGABYTE INFOSYS PVT LTD	7-J1	1820.00	ELECTRONICS	20-12-2000	02-02-2001	13-06-2001		SICK
24	SRI HARA FOODS (P) LTD	7-J2	1932.00	BAKERY	06-11-1992	16-11-1992	19-11-1992	10-08-2006	RUNING
25	SAUMAS MERCANTILES PVT LTD	7-K PART	4043.00	ENGINEERING	15-03-2007	03-04-2007	04-05-2007		SICK
26	PACKMASTER CONTAINERS PVT LTD	7-K PART2	2500.00	PACKAGING	03-11-2006	04-12-2006	25-10-2007	12-09-2011	RUNING
27	RAVI OIL TRADERS	7-PART	8079.00	OIL	03-03-2007	03-03-2007		05-03-2007	RUNING
28	W S TELESYSTEMS LTD	8-A	10257.00	ELECTRONICS	14-12-1993	04-07-1994	20-12-1994		SICK
29	W S TELESYSTEMS LIMITED	8-B	5850.00			27-01-1998	05-05-1998		SICK
30	RESONANCE LABORATORIES PVT LTD	8-C,9-A	7799.00	CHEMICALS	06-05-1985	27-12-1985	07-05-1986	30-05-1998	RUNING
31	HIMKAP FOODS PVT LTD	9-B	17817.00	FOOD PROCESSING	23-08-2005	25-08-2005	13-09-2005	14-02-2006	SICK
32	PERIVAL INDUSTRIAL MOULDINGS LTD	10	10059.00	PLASTIC	18-08-1993	11-04-1997	29-05-1997	24-01-2005	RUNING
33	RESONANCE LABORATORIES PVT LTD	11-A	4050.00	PHARMACEUTIC AL	27-09-2002	21-01-2003	09-06-2003	22-11-2010	RUNING
34	ACWA AUTOMATICS	11-B	3504.00	ENGINEERING	12-12-2005	17-12-2005		02-02-2006	RUNING
35	MANOVEER INDUSTRIES	11-C	3420.00	ENGINEERING	10-03-1997	21-03-1997	24-04-1997		RUNING
36	GURU GAUGES	11-C	3420.00	ENGINEERING	29-01-2000	18-09-2000	31-05-2001	13-04-2009	RUNING
37	M M SWAMY & COMPANY	11-D	4050.00	CHEMICALS	08-08-1984	10-12-1984	18-12-1984	05-10-2006	RUNING
38	MARUTHI INDUSTRIES	11-E	4050.00	OIL	16-05-1984	14-08-1984	17-08-1984	15-02-2003	RUNING
39	SADGURU INDUSTRIES	11-F	4050.00	ENGINEERING	03-07-1984	28-05-1986	12-02-1987		RUNING
40	GIRACH ENTERPRISES	12-A	2016.00	WOOD BENDING & WOOD TREATING	28-08-1984	22-04-1985	22-11-1985	03-07-2002	RUNING
41	ZINC-O-BLAST	12-B,C	4032.00	ENGINEERING	22-09-1984	09-09-1985	25-09-1985	02-12-1998	RUNING
42	INSTO-WELD	12-D	2016.00	ENGINEERING	23-11-1989	14-12-1989	30-12-1989	15-12-1998	RUNING
43	SRI LAKSHMI OIL MILLS	12-E	2016.00	OIL	04-07-1984	10-07-1984	16-07-1984	12-06-1998	RUNING
44	SRI LAKSHMI OIL MILLS	12-F	2016.00	OIL	13-08-1985	13-08-1985	16-08-1985	12-06-1998	RUNING
45	ANWAR ENTERPRISES	12-G	2016.00	EMERY CLOTH & EMERY PAPER	17-09-1984	22-04-1985	31-10-1985	04-03-2002	RUNING

ANNEXURE II (3)

THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD
(A Government of Karnataka Undertaking)

No. IADB/5643 / 368 / 85-86.

11 Floor, R.P. Building,
No. 14/3, Nepean Road,
Bangalore-560002

Dated: 7-5-1985,
By: Head, Post/Ack. Div.

M/s K N Subbaswami & Associates

73/2, 15th Cross

Malleswaram,

BANGALORE - 55.

ALLOTMENT LETTER

Sir/s,

Subj: Allotment of land in Doddaballapura
Industrial Area.

Ref: This office letter of Intent No. 1

IADB/5643 / 368 / 85-86.

Dated: 6-4-1985

In consideration of payment of Rs. 20,200/-

made by you vide receipt No. 12869 dated 9-4-1985

representing 10% / ~~15%~~ of the tentative cost of land in accordance with para - 3(a) of the letter of Intent cited above, you are hereby allotted 7382.8q. meters of land in Plot No. D(A) & B(C) of Doddaballapura Industrial Area for your proposed project.

1) The details of the plot are indicated in the Annex appended hereto.

2) The present allotment is subject to all the terms and conditions indicated in the letter of Intent and Annexure thereto. Accordingly a sum of Rs. 1,62,195/- being 89% / ~~84%~~ of the tentative cost of land shall be paid as the second instalment of premium within 6 months from the date of receipt of this letter or on disbursement of first instalment of loan by the financial institutions whichever is earlier,

...2/-

11-2-11

together with commitment charges at the rate of 10% per annum on the said sum from the date of receipt of this letter to the date of payment. You are also required to furnish a letter of sanction of loan by the Financial Institutions for the proposed project within 6 months from the date of receipt of this allotment letter.

3) The Board at its discretion may extend the time beyond the initial period by a period not exceeding 6 months on the written representation from the allottee and on the merits of the case.

4) You are requested to kindly note that the failure on your part to fulfill the condition mentioned at para-2 above shall result in cancellation of allotment and forfeiture of 25% of the amounts paid towards the premiums, the whole of the commitment charges and the Earnest Money Deposit.

5) A confirmatory letter of allotment shall be issued.

1-1005 (a) On payment of Second Instalment of the premium

O R

(b) On furnishing a commitment letter from the financial institutions assuring payment of II instalment of the premium stipulated at Para - 2 directly to the Board. In such an event the allottee shall pay 10% commitment charges on the outstanding balance from the date of issue of allotment letter to the date of taking over possession of land and interest at the rate of 12.5% from the date of taking over possession of land to the date of payment of Second Instalment by the Financial Institutions. On issue of Confirmatory letter of allotment, the Standard conditions attached to the Letter of Intent shall become effective and schedule prescribed therein shall be adhered to by the allottee.

Yours faithfully,

[Signature]
Executive Member.

DETAILS OF THE LAND ALLOTTED

Plot No. 9(A) & 9(C) of Doddahallapura
 The Area is located in Hy. No. 20 L 91
 within the village limits of Banattihally
Kanaka Hobli Doddahallapura taluk
Bangalore District.

The Boundaries and the Dimensions are as follows:-

BOUNDARIES:

DIMENSIONS:

Bounded on North	<u>Pvt. land.</u>	<u>54.50 Meters.</u>
Bounded on South	<u>Road.</u>	<u>76.00 Meters.</u>
Bounded on East	<u>Plot No. 9 (B)</u>	<u>111.00 Meters.</u>
Bounded on West	<u>Road & Drain.</u>	<u>110.00 Meters.</u>

B. S. S. S.
 EXECUTIVE ENGINEER.

ANNEXURE II (4)

The Karnataka Industrial Areas Development Board

18832

BANGALORE-560007

No. I.A.D.B./ 5642

85-06

Date 08.01.1985.

POSSESSION CERTIFICATE

THE POSSESSION of Plot No. BC and 9A

measuring

1302 M²

in Daddaballapura

Industrial Area

Kanaba

Hobli

Daddaballapura Taluk has been handed over to M/s. K.N. Subbanna and Associates,

73/2, 15th cross, Halleguaram, Bangalore-560055.

Boundaries :

Bounded on North: Private land.

.. .. South: Road.

.. .. East: Plot No. 8A and 8B.

.. .. West: Plot No. 9B masonry drain.

Dimensions of the Plot:

North: 54.50 meters.

South: 76.00 meters.

East: 111.00 meters.

West: 118.00 meters.

Certified that the Plot is actually measured by me and the dimensions and boundaries stated above are as per actuals on the land.



Assistant Engineer / Junior Engineer / Surveyor

Countersigned

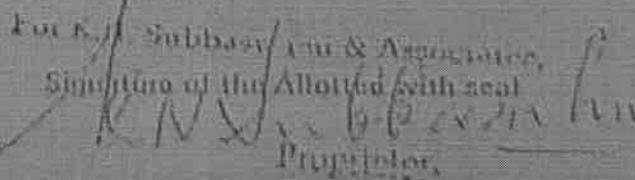
Countersigned

Countersigned

D. M. Rao,
Deputy Development Officer
K.I.A.D. BoardSd/-
Development Officer
K.I.A.D. Board
Chief Development Officer
K.I.A.D. Board

TAKEN POSSESSION of Plot No. BC and 9A

as noted above on this day the 27.12.1985.

For K. Subbanna & Associates,
Signature of the Allotted with seal

Proprietor.

ANNEXURE II (5)

NO. IADB/5643/22309/85-86
R3599
7/11-86

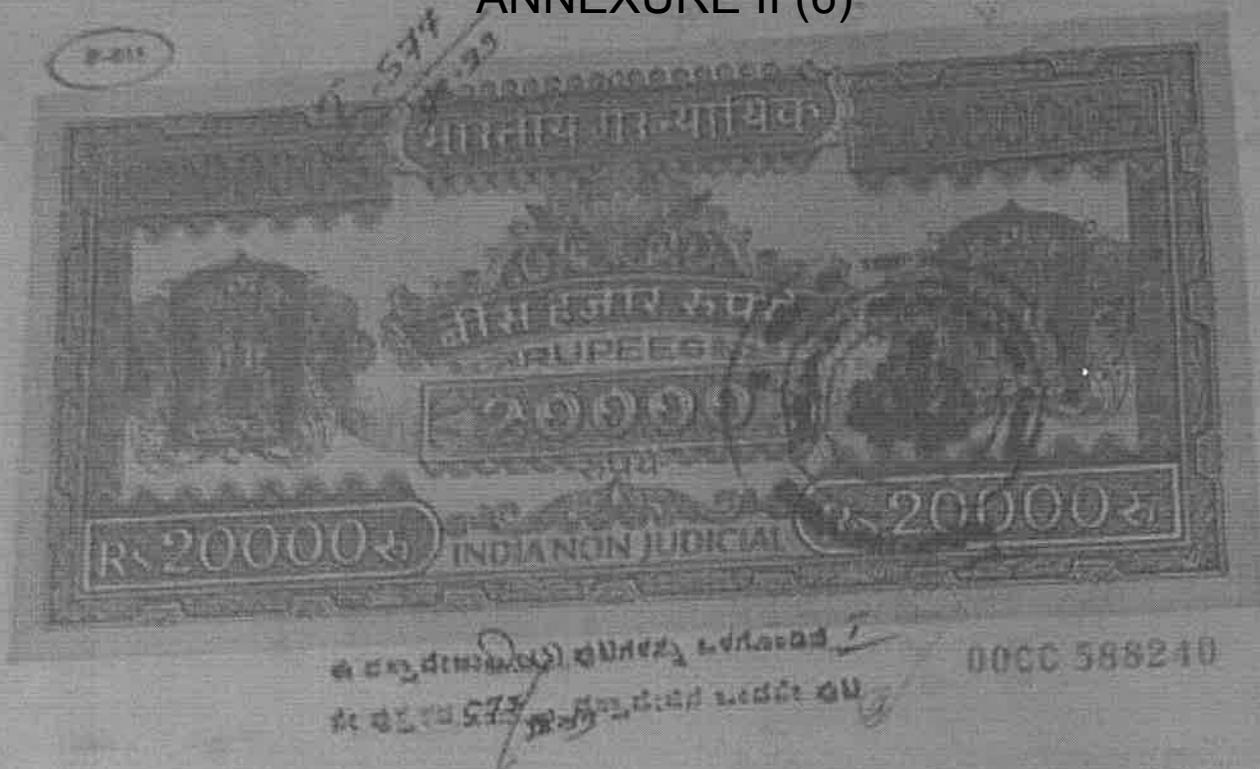
Dated: 24.3.86.

CHANGE OF CONSTITUTION

In view of the approval of change in the constitution of the firm from Proprietary to Private Limited Company under the name and style of Messrs. Resonance Laboratories Private Limited vide this office letter No. IADB/5643/22309/85-86 dated 3.3.86, the possession of the land in Plot No. 8C and 9A of Doddaballapura Industrial Area stands transferred in favour of Messrs. Resonance Laboratories Private Limited.

Devi
CHIEF DEVELOPMENT OFFICER.

ANNEXURE II (6)



DEED OF SALE executed at Bangalore this 30th day of May One thousand Nine hundred and Ninety Eight by KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD, having it's head Office at No. 14 / 3, II Floor, Rastrohana Parishat Building, Nrupathunga Road, Bangalore - 560 002, represented by Smt. V.A. Jayanthi, Assistant Secretary hereinafter called the First Party which term wherever it occurs in these presents shall mean and include its successors in interest and assigns TO AND IN FAVOUR of M/S Resonance Laboratories Private limited, no. 260/1, Abhiram Complex, Sampige Road, 17th Cross, Malleswaram, Bangalore 560 003 represented by Sri. K.N.Subbaswami, Director, hereinafter called the Second party which term wherever it occurs in these presents shall mean and include his / her / its / their heirs, executors, administrators, legal representatives, successors and assigns.

.....2

For Resonance Laboratories Pvt. Ltd.
K.N. Subbaswami
 Director

Jayanthi V.A.
 Assistant Secretary
 I.L.A.D.B., Bangalore



I do not see 577/...
...

0088 718680

WHEREAS by an agreement dated the Seventh day of May One thousand nine hundred and eighty six made between the First Party of the one part and Second Party of the other part, the First Party agreed to sell to the Second Party upon the performance and observance by the Second Party of the obligations and conditions contained in the said Agreement and the Second Party agreed to purchase, all that piece of land and premises known as Plot nos. 8C & 9A of Doddaballapura Industrial Area in Sy.no.80 of Bashettihalli village Kasaba Hobli, Doddaballapur Taluk, Bangalore District containing by admeasurement 7382 Sq. Mts or thereabouts and more fully described in the Schedule hereunder written and delineated on the plan annexed hereto and thereon surrounded by a red colour boundary line together with the buildings and erections standing and being thereon AND TOGETHER with all rights, easements, privileges, advantages and appurtenances whatsoever pertaining to the said property EXCEPT AND RESERVING UNTO THE FIRST PARTY all mines and minerals in and under the said land or any part thereof.

....3

For Resonance Laboratories Pvt. Ltd.

K. V. Subramaniam
 Director

S. J. A. D. B.
 Assistant Secretary

M. L. A. D. B., Bangalore.

1000Rs.



...१... दे खरु नरं 577/8803
 ...३... दे खरु
(Signature)

WHEREAS the Second Party has fulfilled all the obligations and conditions of the said agreement to the satisfaction of the First Party.

WHEREAS the Plot of land bearing Nos. 8C & 9A of Doddaballapur Industrial Area at Bashettihalli village more fully described in the schedule hereunder written belongs absolutely to the First Party and that the said property is subject to mortgage by the Second Party in favour of Karnataka State Financial Corporation under the permission granted by the First Party in letter No. IADB / 5643 / 2324 / 91-92 dated 10 / 14-5-91-92 in pursuance of the agreement dated 7-5-1986.

....4

For Resonance Laboratories Pvt. Ltd.

(Signature)
 Director

(Signature)
 Assistant Secretary
 H. I. A. D. B., Bangalore.

1000 Rs.



I... दे रुपे रक... 577/2023
 कम्प... 4... दे रुपे.

WHEREAS on such representation , the First Party have offered to sell and convey the schedule mentioned property to the Second Party for a sum of Rs. 3,04,619=00 (Rupees Three lakhs four thousand six hundred and Nineteen only) with encumbrance and WHEREAS the Second Party has agreed to purchase the said property for the said sum of Rs. 3,04,619=00 (Rupees Three lakhs four thousand six hundred nineteen only) with encumbrance.

WHEREAS the sum of Rs.1,82,395=00 (Rupees One lakh eightytwo thousand three hundred and Nintyfive only) paid by the Second Party to the First Party as initial deposit / occupancy price / premium , the sum of 1,836=00 (Rupees One thousand eight hundred thirty six only) paid as rent by the Second Party to the first Party and a sum of Rs.1,20,395=00 (Rupees One lakh twenty thousand three hundred and Nintyfive only) paid towards the difference in the cost by the Second Party to the First party is adjusted towards the value of the property.

For Resonance Laboratories Pvt. Ltd.
[Signature]
 Director

.....5
[Signature]
 Assistant Secretary
 H.L.A. D. B., Bangalore.

1000 Rs.



...I...
 ...
 ...

NOW THIS DEED OF SALE WITNESSETH that in consideration of the sum of Rs.3,04,619=00 (Rupees Three lakhs four thousand six hundred and Nineteen only) paid in the aforesaid manner by the Second party to the First Party, the First party do hereby acknowledge and admit and release the Second Party there from and the First Party do hereby, convey, transfer and assign unto the Second Party, by way of absolute sale, all that piece and parcel of land together with the superstructures thereon constructed by the Second Party in Plot Nos.8C & 9A in Sy. No. 90 of Bashettehalli village Kasaba Hobli, Doddaballapura Taluk Bangalore district measuring about 7382 Sq.Mts and more particularly described in the schedule hereto, together with trees hedges, water, water courses, and all the easements, privileges, advantages and appurtenances whatsoever pertaining to the said property and all the estate right, title and interest of the First Party in and upon the same or any part thereof To Have and To Hold the same unto the Second party absolutely and forever and the Second Party shall and may at all times hereafter peaceably and quietly possess and enjoy the schedule mentioned property without any lawful eviction, interruption, claim or demand whatsoever from or by the First Party or any one claiming from under or in trust for the First Party.

.....6

For Resonance Laboratories Pvt. Ltd.

[Signature]
 Director

[Signature]
 Assistant Secretary
 M.I.A.D.B., Bangalore.

1000Rs.



.....I... से उद्दि. सं. 577/99
 समु. सं. 6... से उद्दि.

The Second Party shall pay to the First Party the Cess at any such rates as may be prescribed by the First Party from time to time for the maintenance of the Doddebhallapura Industrial Area.

The Second Party shall obtain the prior approval of the Board for utilising the balance and in addition to such approvals which may be obtained from the local authorities.

The Second Party shall get the blue prints of the additional constructions, or, alterations of the existing building, if any, on the land herein sold, duly approved in writing by the Chief Development Officer of the Board, before starting such additional constructions, or, alterations.

Resonance Laboratories Pvt. Ltd.

K. S. Subramaniam
 Director

.....7

S. S. S. S. S.
 Assistant Secretary
 H. I. A. D. B., Bangalore.



... ५७७/१९७७
 ७-११-७७

The Second Party shall observe and conform to the bye-laws, rules and regulations of the Municipality or any other body having authority in that behalf, relating any way to the land herein sold and any building thereon.

I WITNESS WHEREOF THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD HATH caused the Assistant Secretary, the Karnataka Industrial Areas Development Board to set his hand and affix the official seal hereto on their behalf and the purchaser hath set his hand and seal thereto the day and year first above written.

SCHEDULE

(Description of land)

That piece of land known as Plot Nos. 8C & 9A in Doddaballapura Industrial Area, situated in Sy.No. 90 of Bashettahalli village, Kasaba Hobli, Doddaballapura Taluk, Bangalore District containing by admeasurement 7382 Sq.Mts or thereabouts and bounded as follows, that is to say :

- to or towards the North by : Private Land
- to or towards the South by : Road
- to or towards the East by : Plot no.8A & 8B
- to or towards the West by : Plot no.9B masonry drain.

.....8

Resonance Laboratories Pvt. Ltd.

(Signature)

Director

(Signature)

Assistant Secretary
 K. I. A. D. B., Bangalore.

100Rs.



573/2003
 8

SIGNED, SEALED AND DELIVERED

by Smt. V.A. Jayanthi
 The Assistant Secretary
 Karnataka Industrial areas Development Board,
 Bangalore in the presence of :

V.A. Jayanthi
 Assistant Secretary
 K.I.A.D.B., Bangalore

1) *Prigade...*
 Karnataka Industrial Area
 Development Board

(2) *D. Swaroopkumar*
 D. SWARÖOPKUMAR
 ASSISTANT
 K.I.A.D.B., BANGALORE

SIGNED, SEALED AND DELIVERED

by the above named Purchaser

K.N. Subbaswami

Sri. K.N. Subbaswami

In the presence of : *K.S. Osha*

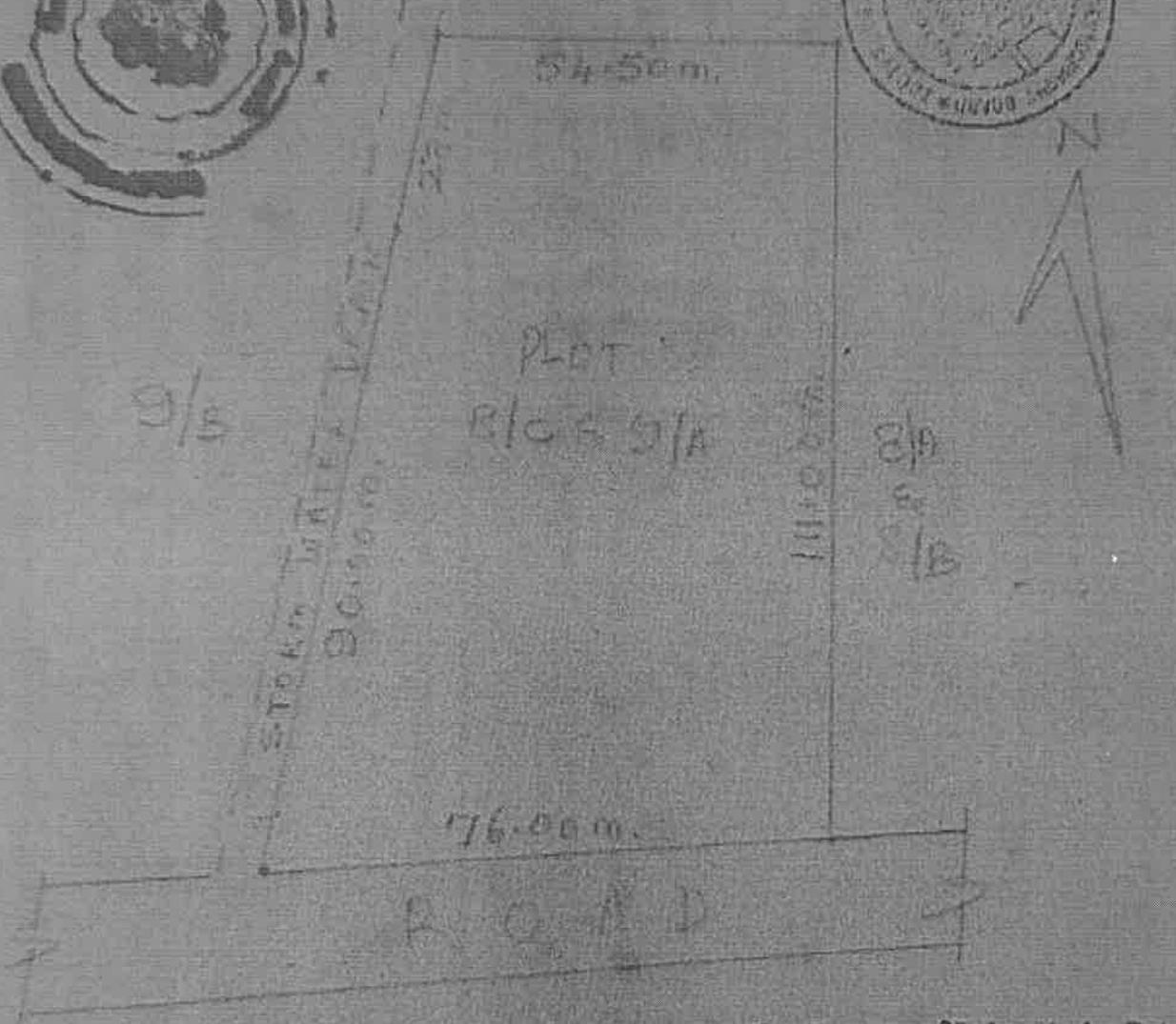
1) K.S. Osha,
 26D/1, Abhiram Complex,
 17th Cross, Sampige Road,
 Malleshwaram,
 Bangalore - 560003.

(2) *G.C. Sastrey*
 G.C. Sastrey
 26D/1, Abhiram Complex
 17th Cross, Sampige Road,
 Malleshwaram,
 Bangalore - 560003.

SKETCH SHOWING THE PLOT NO. 8/C & 9/A AT DORSANALLEMUR INDUSTRIAL AREA IN T.V. NO. 90 OF EAST CHENNAI TALUK KASABA HOBLI, TIRUPUR TALUK



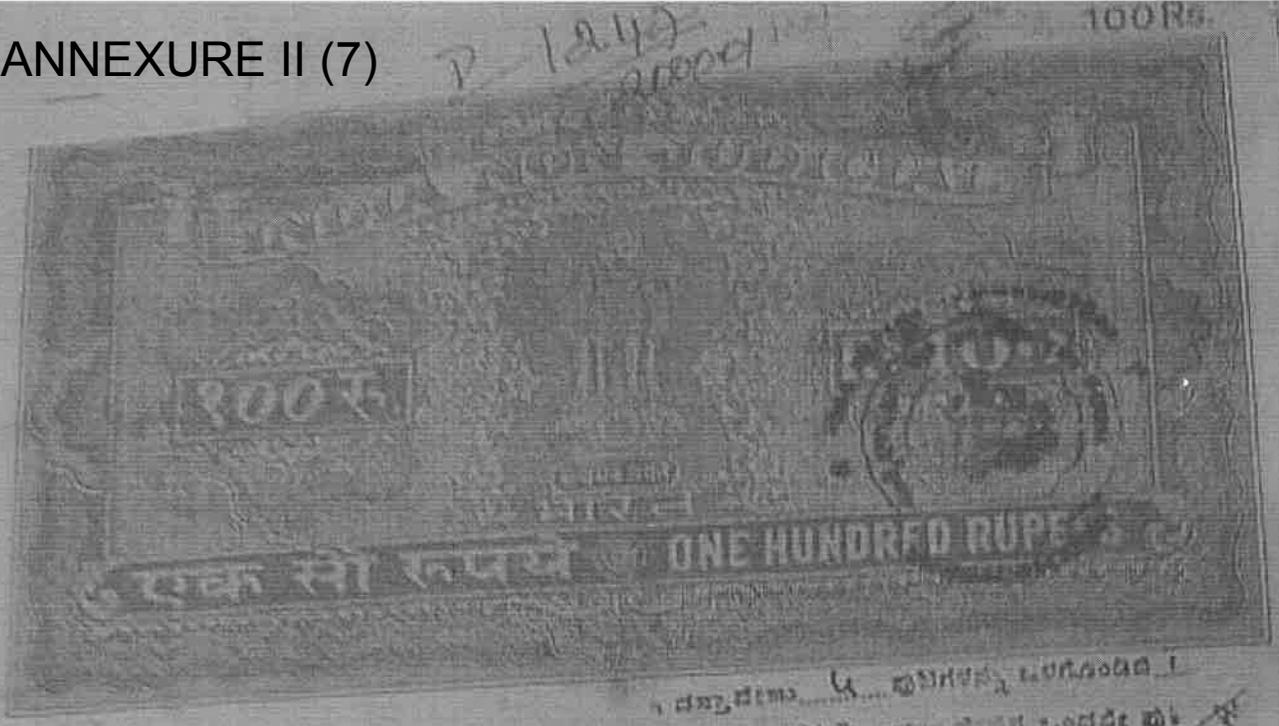
PRIVATE LAND



For Resonance Laboratories Pvt. Ltd.,

K. V. Subramaniam
Director

[Signature]
Assistant Secretary
R.I.A. D. B., Bangalore.



Handwritten text in Kannada script, possibly a date or reference number, located below the banknote.

DEED OF SALE executed at Bangalore this 23rd day of March Month Two Thousand by THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD, having its Regd. Office at No : 14/3, II Floor, Rastrothana Parishat Building Nrupathungu Road, BANGALORE-560 002, represented by Smt. V. A. JAYANTHI ASSISTANT SECRETARY hereinafter called the First party which term wherever it occurs in these presents shall mean and include its successors in interest and assigns TO AND IN FAVOUR OF M/S. Resonance Laboratories Pvt. Ltd., 832, 37th Cross, 22nd Main, 4th T^h Block, Jayanagar, Bangalore-560041 represented by K. N. Subbaswami, Director hereinafter called the Second Party which term wherever it occurs in these presents shall mean and include his/her/its/their heirs, executors, administrators, legal representatives, successors and assigns.

Handwritten signature of V. A. Jayanthi and the printed name 'ASSISTANT SECRETARY K.I.A.D.B., BANGALORE'.

WHEREAS by an agreement dated the Seventh day of May Month One Thousand Nine Hundred and Eighty Six, The First Party had allotted to Second Party 7382 Sq. mtrs. of land in Plot Nos : 8 C & 9 A of Doddaballapura Industrial Area situated in Sy. No: 90 of Besheryhalli Village, Kasaba Hobli, Doddaballapura Taluk, Bangalore District, (hereinafter referred to as Main Land) for establishing industries on lease cum sale basis and prescribing certain terms and conditions and whereas the First Part on being satisfied the complying of the terms and conditions by the Second Party contained in the aforesaid agreement dated 7.5.1986, transferred the title of the Main Land by way of absolute sale under the sale deed dated 30.05.1998 in favour of the Second Party.

...2

Handwritten signature of V. A. Jayanthi and the printed name 'ASSISTANT SECRETARY K.I.A.D.B., BANGALORE'.

Handwritten signature of K. N. Subbaswami and the printed name 'DIRECTOR'.

Vertical handwritten notes on the left margin, including the word 'Director' and some numbers.

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಅಧಿಕಾರವಹಿಷ್ಕಾರದ ಸಂವಿಧಾನ

ಬೆಂಗಳೂರು

ರೂ 1247/2000-01 ನೇರಣೆ ವೇದ್ಯ ಸಂಸ್ಥೆ

ಪಿಂಚು. 4ನೇ ತರಗತಿ ಬಡ್ಡಿ ಉಪನಿರ್ದೇಶ

ದಿನಾಂಕ 19/7/2000


ಪಿಂಚು ನಿರ್ದೇಶಕರು
ಬೆಂಗಳೂರು

1247/2000
2000



WHEREAS on such representations, First Party have offered to sell and convey 417 Sq. Mtrs. of vacant land adjacent to the Main Land, in Plot No: 9 A (Vacant Land) situated in Sy. No. 90 of Bashettyhalli Village, Kasaba Hobli, Doddaballapura Taluk, Bangalore District (hereinafter referred to as "the Schedule Property") and more fully described in the Schedule hereunder written and delineated on the plan annexed hereto and thereon surrounded by a red colour boundary line together with the buildings and erection standing and being thereon AND TOGETHER with all rights, easements, privilege, advantages and appurtenances whatsoever pertaining to the said property EXCEPT AND RESERVING UNTO THE FIRST PARTY all mines and minerals in and under the said land or any part thereof.

Director

WHEREAS the First Party have offered to sell and convey the schedule property to the Second Party for a sum of Rs.1,80,750/- (Rupees One Lakh Eighty Thousand Seven Hundred and Fifty only) free from encumbrances and whereas the Second Party has agreed to purchase the schedule property for the said sum of Rs.1,80,750/- (Rupees One Lakh Eighty Thousand Seven Hundred and Fifty only) free from encumbrances.

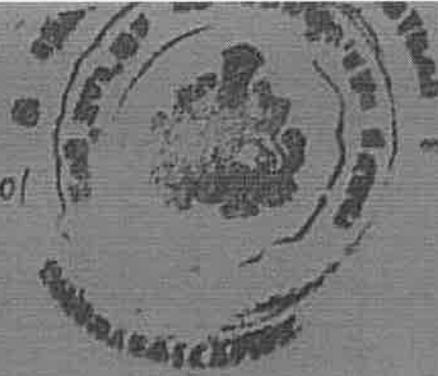
WHEREAS the Second Party paid a sum of Rs. 1,80,750/- (Rupees One Lakh Eighty Thousand Seven Hundred and Fifty only) to the First Party vide Bankers Cheque No: 898897 dt.22.12.1999 drawn on State Bank of India.

NOW THIS DEED OF SALE WITNESSETH that in consideration of the sum of Rs.1,80,750/- (Rupees One Lakh Eighty Thousand Seven Hundred and Fifty only) free from encumbrances paid in the aforesaid manner by the Second Party to the First Party, the First Party do hereby acknowledge, admit and release the Second Party there from and the First Party do hereby, convey, transfer and assign unto the Second Party, by way of absolute sale, all the piece and parcel of land together with the superstructures thereon constructed by the Second Party in Plot No. 9 A (Vacant Land) situated in Sy. No: 90 of Bashettyhalli Village, Kasaba Hobli, Doddaballapura Taluk, Bangalore District and more

Jayanthi V.A.
ASSISTANT SECRETARY
K.I.A.D.B., BANGALORE.

Karnataka Laboratories Pvt. Ltd.

K. S. Subramanian
Director



1247/2000-01
3

particularly described in the schedule hereto, together with tress, hedges, water, water courses, and all the easements, privileges, advantages and appurtenances whatsoever pertaining to the said property and all the estate right, title and interest of the First Party in and upon the same or any part thereof To have and To Hold the same unto the Second Party absolutely and forever and the Second Party shall and may at all times hereafter peaceably and quietly possess and enjoy the schedule mentioned property without any lawful eviction interruption, claim or demand whatsoever from or by the First Party or any one claiming from under or in trust for the First Party.

The Second Party shall pay to the First Party the maintain charges at the rate of Rs.1,500/- per acre or such rates as may be prescribed by the Second Party from time to time for the maintenance of the Doddaballapura Industrial Area.

The Second Party shall obtain the prior approval of the First Party for utilising the balance land in addition to such approvals which may be obtained from the local authorities.

The Second Party shall get the blue print of the additional construction or alterations of the existing building, if any, on the land herein sold, duly approved in writing by the Chief Development Officer of the First Party or any other Officer authorized by him, before starting such additional constructions, or alterations.

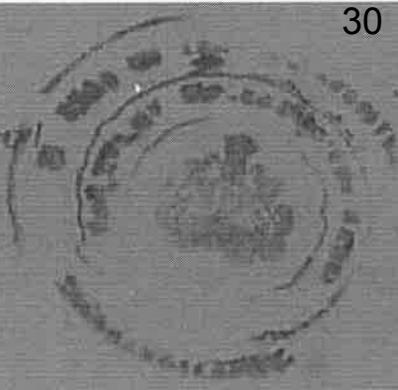
The Second Party shall observe and conform to the bye laws, rules and regulations of the Municipality or any other body having authority in that behalf, relating any way to the land herein sold and any building thereon.

IN WITNESS WHEREOF THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD hath caused the ASSISTANT SECRETARY, Karnataka Industrial Area Development Board to set his/her hand and affix the official seal hereto on their behalf and the purchaser hath set his and seal thereto the day and year first above written.

Suryanarayana V.A.
ASSISTANT SECRETARY
K.I.A.D.B., BANGALORE ...4

For Resonance Laboratories Pvt. Ltd
K.N. Subbanna
Director.

1247/2000-77
ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ವಿಸ್ತರಣೆ ಮತ್ತು ನಿರ್ವಹಣಾ ಸಂಸ್ಥೆ



SCHEDULE

(Description of land)

All that piece of land known as plot No : 9 A (Vacant Land) situated in Sy. No. : 90 of Busbettyhalli Village, Kasaba, Hobli, Doddaballapura Taluk, Bangalore District containing by admeasurement 417 sq. mtrs. and bounded as follows, that is to say :-

- On or towards the North by : Resonance Laboratories Pvt. Ltd.
- On or towards the South by : 9 Mtr. KIADB vide Road
- On or towards the East by : Resonance Laboratories Pvt. Ltd.
- On or towards the West by : KIADB drain (Plot No: 9 B.) Property

SIGNED, SEALED AND DELIVERED

BY SMT V. A. Jayanthi,
ASSISTANT SECRETARY
The Karnataka Industrial Area Development Board, Bangalore.

Jayanthi V
ASSISTANT SECRETARY
K.I.A.D.B., BANGALORE

Director

In the presence of :

1. *Pravara B. H.*
(PRIVADARSHINI H.)
Asst. Secy, KIADB, Blr

2. *E. Babu*
(E. Babu)
Asst. Secy, KIADB Bangalore.

SIGNED, SEALED AND DELIVERED

By the above named and Purchaser
Sri/Smt.

In the presence of :

1. *G. C. SASTRY*
G. C. SASTRY
4B/41, Swati, 13th main
Padmanabha Nagar
Bangalore 70

2. *B. Anand*
No: 80, HIG, 1st - B main
New town, Yelahanka,
Bangalore 56004.

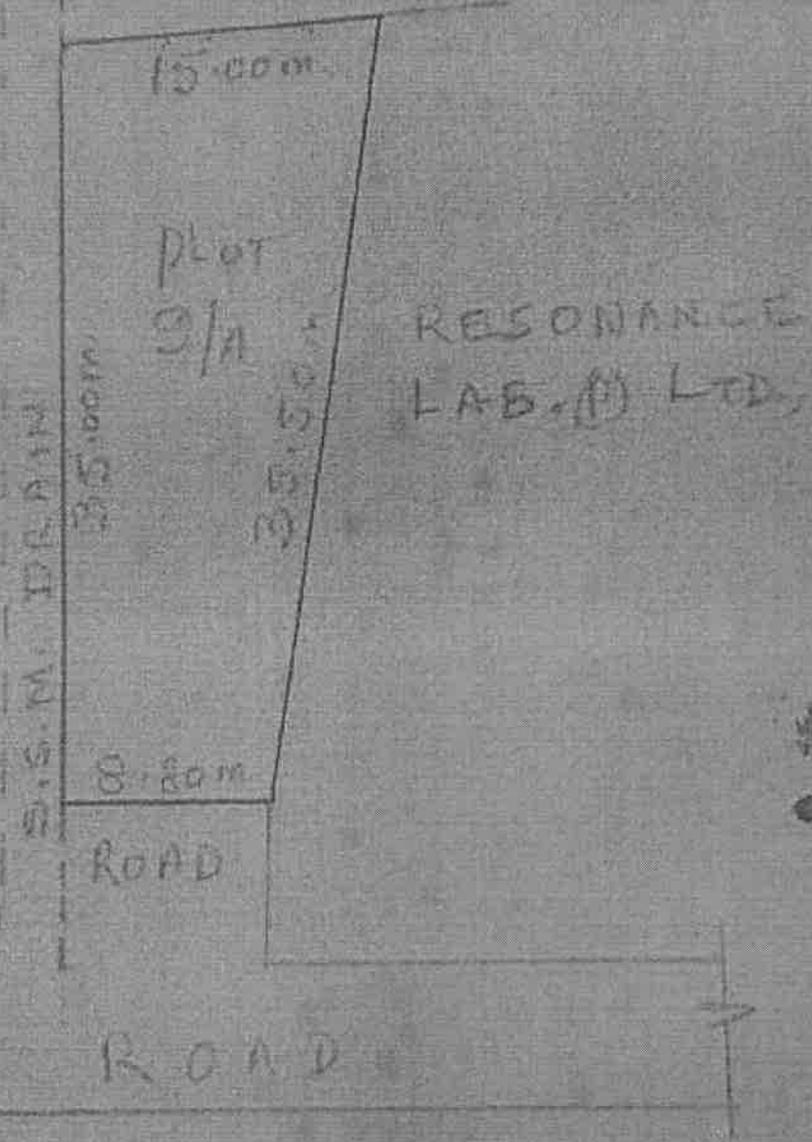
For Resonance Laboratories Pvt. Ltd.
K. S. Subbanna
Director.

SKETCH SHOWING THE PLOT NO 9/A
DODDABALLAPURA INDUSTRIAL AREA,
SY. NO. 30 OF BACHETTIHALLY
VILLAGE, KASABA HOBLI, DODDABALLAPURA
TALUK.

RESONANCE LAB. LTD



9/B



Jayanthi V.A.
ASSISTANT SECRETARY
K.I.A.D.B., BANGALORE

BEFORE THE HON'BLE NGT (SZ),
CHENNAI BENCH

Appeal No. 29 of 2020

S.K.Vijaykumar

: Appellant

Vs.

Karnataka State Level Environment Impact
Assessment Authority
& 6 Others

: Respondents



A handwritten signature in blue ink, appearing to be 'B. Dhanaraj', written over a horizontal line.

COUNTER OF RESPONDENT NO.5

(KIADB)

Chief Engineer-1
Karnataka Industrial Areas Development Board
Off: # 49, 5th Floor, East Wing, Khanija Bhavan,
Race Course Road, Bengaluru-560 00.

SWORN TO BEFORE ME

N.K. Lakshmana 03/05/21
N.K. LAKSHMANA, B.Com., LL.B.
ADVOCATE & NOTARY
111, 1st Stage, 1st Main,
KHB Colony, Basaveshwernagar,
BANGALORE - 560 079.

Sl. No. *110* Page *30*
Vol. *I* Date *03/05/2021*

03 MAY 2021

A handwritten signature in black ink, appearing to be 'B. Dhanaraj', written over a horizontal line.

M/s. B. Dhanaraj
Counsel for Respondent No. 5